BLACK-LISTING OF FILMS MISUSING IMPORT LICENCES

482. SHRI V. R. PARASHAR : SHRI S. B. BOBDEY : SHRI N. JOSEPH :

Will the Minister of COMMERCE be pleased to state:

- (a) the porcedure for black-listing of firms which misuse various import licences; and
- (b) whether the firms which have been found misusing import licences are debarred from receiving further benefits, as importers and from the issue of further import licences, including those for raw materials?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Whenever the Government receives information from the authorities like DGTD, Director of Industries, CBI etc., that there has been misuse of licences issued to actual users or Established Importers or other categories of licensees, investigations are carried out to determine whether there has been any misuse. When a prima facie case of misuse has been established or violation of any condition of the licence is noticed, a show cause notice is issued to the licensee to explain why action should not be taken agaist him under the provisions of the Imports & Exports Control Act, 1947 and Orders issued thereunder. Simultaneously under the mandatory provisions of the Act and Orders issued thereunder, the party is granted an opportunity for personal hearing. The licensing authorities after considering the written statement of the licensee and also the representation made at the time of personal hearing, determines whether there has been a misuse of the licence or whether there has been any violation of the conditions of the licence. The licensing authorities then decide whether the firm should be debarred from getting licences and if so the periods for which they should be debarred.

(b) The debarring orders are issued taking into consideration various factors, *viz.* whether the Industry concerned is classified as a priority industry, the number of labour employed by them, their exporting activities and the gravity of the offence committed. When a firm is placed on debarment, during

debarment period, no licence is issued to it for raw material, capital goods and any other specified type of licences. The debarment period is also specified in the orders issued by the ITC authorities, and after the debarment period is over, the firm can get licences as per normal rules. But no application made during the debarment period is considered.

पांचर्वी पंचवर्षीय योजना की अवधि में पर्यटन केन्द्रों की स्थापना

483. श्री ओ३म् प्रकाश त्यागी : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार पांचवीं पंचवर्षीय योजना की अवधि के दौरान किन-किन राज्यों में नये पर्यटन केन्द्र खोलने का विचार रखती है;
- (ख) क्या सरकार पर्यटन की दृष्टि से सम्पूर्ण भारत में सर्वेक्षण कराने का विचार रखती है ताकि पर्यटन की दृष्टि महत्व-पूर्ण स्थानों का पता लगाया जा सके; और
- (ग) यदिं नहीं, तो इसके क्या कारण हैं?

T[SETTING UP OF TOURIST CENTRES DURING FIFTH FIVE YEAR PLAN PERIOD.

- 483. SHRI O. P. TYAGI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) the names of States in which Government propose to open new tourist centres during the Fifth Five Year Plan period;
- (b) whether Government propose to conduct a survey of the entire country from the tourism point of view so as to find out the places of tourist importance; and
 - (c) if not, the reasons therefor ?]

पर्यटन और नागर विमानन मंत्री (डा॰ कर्ण सिंह): (क) पांचवीं योजना में सम्मि-लित की जाने वाली पर्यटन संबंधी स्कीमों को अभी अन्तिम रूप नहीं दिया गया है।

(ख) और (ग) पर्यटक रुचि के स्थान प्रसिद्ध हैं परन्तु और अधिक गहराई से